

PART A FORWARDING LETTER (WITH FREE LOOK CLAUSE)

<Name of the Policyholder>

<Address>

Policy No.: <____>

Telephone: <____>

Email ID: <____>

Dear Mr/Ms. <Name of the Customer>,

Thank You for opting Max Life Term Plus Rider

The enclosed Rider documents explain all the features, benefits and terms in a simple manner.

On examination of the Rider, if You notice any mistake or error, please contact Our customer helpdesk or Your agent immediately on the address as mentioned below and return the Rider to Us for rectification.

You have a period of 15 (Fifteen) days (30 (Thirty) days if the Rider has been sourced through distance marketing modes) from the date of receipt of the Rider to review the terms and conditions of the Rider. If You disagree to any of the terms or conditions, You have the option to return the original Rider documents to Us, by stating the objections/reasons for such disagreement. Upon return, this Rider will terminate forthwith and all rights, benefits and interests under the Rider will cease immediately. We will only refund the Premiums received by Us, after deducting the proportionate risk premium for the period of cover, charges of stamp duty paid and the expenses incurred on medical examination of the Life Insured, if any.

We will be delighted to offer You any further assistance or clarification You may require about the Rider. Please feel free to get in touch with Us for any Rider related or claim related services through the below mentioned contact details. Yours Sincerely,

Yours Sincerely,

Max Life Insurance Company Limited

Indeevar Krishna Executive Vice President & Head - Operations & Customer Service

AGENT NAME: PH.NO.: ADDRESS:

Max Life Insurance Company Limited Plot No. 90A, Sector 18, Gurugram, 122015, Haryana, India





Phone: 4219090 Fax: 4159397 (From Delhi and Other cities: 0124) Customer Helpline: 1800 200 5577 Regd Office: 419, Bhai Mohan Singh Nagar, Railmajra, Tehsil Balachaur, District Nawanshahr, , Punjab -144533 Visit Us at: www.maxlifeinsurance.com E-mail: service.helpdesk@maxlifeinsurance.com Registration No: 104 Corporate Identity Number: U74899PB2000PLC045626

A Max Financial Services and MS Joint Venture



PREAMBLE TO THE RIDER

MAX LIFE INSURANCE COMPANY LIMITED

Regd. Office: 419, Bhai Mohan Singh Nagar, Railmajra, Tehsil Balachaur, District Nawanshahr, , Punjab -144533

Max Life Term Plus Rider

(A non-linked Rider)

UIN [104B026V02]

Max Life Insurance Company Limited has entered into this contract of insurance on the basis of the information given in the Proposal Form together with the Premium deposit, statements, reports or other documents and declarations received from or on behalf of the proposer for effecting a life insurance contract on the life of the person named in the Schedule below.

We agree to pay the benefits under the Rider on the happening of the insured event, while the Policy and Rider is in force subject to the terms and conditions stated herein.

Signed by and on behalf of **Max Life Insurance Company Limited**

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POLICY SCHEDULE

Policy	Type of Policy					
Policy UIN	Office					
Rider Name – Max Life Term Plus Rider	Type of Rider – Non-linked Rider					
Rider UIN						
Policy No./ Proposal No.:	Client ID:					
Date of Proposal:						
Policyholder/Proposer:	Age Admitted: Yes/No					
PAN:	Gender:					
Identification Source & I.D No.:	Tel No./Mobile No.:					
Relationship with Life Insured:	Email:					
Date of Birth: Address:						
Life Insured: Identification Source & ID No.:	Age Admitted: Yes/No Gender:					
Date of Birth: Age:	Underwriting Category: Smoker / Non Smoker					
Nominee(s): Relationship of Nominee(s) with Policyholder: Date of Birth:	Appointee (if Nominee is minor):					
Date of Commencement of base Policy: Date of Commencement of Risk under Rider:	Premium Payment mode:					
Premium Payment Method:	Bill Draw Date:					
	Bank Account Number:					
Agent's name/Broker's name:	Agent's code/Broker's code:					
Email:	Agent's/Broker's License No.:					



Address:	Mobile/Landline Telephone Number:					



List of covera ge	Maturity Date	Insured Event	Sum Assured (INR)	Policy Term	Premium Payment Term	Annual Premium	Extra Premi um	Annualised Premium	Service Tax and any other taxes, cesses & levies	Modal Factor s	Premium along with taxes payable as per Premium payment mode selected	Due Date when Premium is payable/Date when the Last Premium is payable
						A (INR)	B (INR)	C (A+B) (INR)	D (INR)	Е	G [(C+D)XE] (INR)	
Policy:	Dd/mm/y y											
List of covera ge	Maturity Date	Insured Event	Rider Sum Assured (INR)	Rider Term	Premium Payment Term	Annual Rider Premium	Extra Rider Premi um	Annualised Rider Premium	Service Tax and any other taxes, cesses & levies	Modal Factor s	Rider Premium along with taxes payable as per Premium payment mode selected	Due Date when Rider Premium is payable/Date when the Last Rider Premium is payable
						X (INR)	Y (INR)	Z (X+Y) (INR)	W (INR)	v	T [(Z+W)XV] (INR)	
Rider (s)	Dd/mm/y y										· · · · · · · · · · · · · · · · · · ·	





PART B DEFINITIONS APPLICABLE TO YOUR RIDER

The words and phrases listed below will have the meanings attributed to them wherever they appear in this Rider unless the context otherwise requires. The terms used in this Rider but not defined will derive their meaning from the Policy.

- 1. "**Age**" means the Life Insured's age on last birthday as on the Date of Commencement of Risk under Rider or on the previous Policy Anniversary, as the case may be;
- 2. "Annual Rider Premium" means an amount specified in the Schedule, which is payable under annual premium payment mode, excluding Extra Rider Premium, if any, and excluding service tax or any other taxes, cesses or levies, if any;
- 3. "Annualised Rider Premium" means the sum total of the Annual Rider Premium and Rider Extra Premium, if any, as specified in the Schedule.
- 4. "Claimant" means You (if You are not the Life Insured), Nominee(s) (if valid nomination is effected), assignee(s) or their heirs, legal representatives or holders of a succession certificates in case Nominee(s) or assignee(s) is/are not alive at the time of claim;
- 5. "**Date of Commencement of Risk under Rider**" means the date as specified in the Schedule, on which the coverage under this Rider commences;
- 6. "**Extra Rider Premium**" means an additional amount mentioned in the Schedule and charged by Us, as per Underwriting Policy, which is determined on the basis of disclosures made by You in the Proposal Form or any other information received by Us including medical examination report of the Life Insured;
- 7. **"Force Majeure Event"** means an event by which performance of any of Our obligations are prevented or hindered as a consequence of any act of God, State, strike, lock-out, legislation or restriction by any government or other authority or any circumstance beyond Our control;
- 8. "**Grace Period**" means a period of 15 (Fifteen) days from the due date of the unpaid Rider Premium for monthly Premium payment mode and 30 (Thirty) days from the due date of unpaid Rider Premium for all other Premium payment modes:
- 9. "**IRDAI**" means the Insurance Regulatory and Development Authority of India;
- 10. **"Lapsed Rider"** means a Rider for which the Rider Premium has not been received till expiry of the Grace Period;





- 11. "Life Insured" means the person named in the Schedule, on whose life the Rider is effected;
- 12. "Maturity Date" means the date specified in the Schedule, on which the Rider Term expires;
- 13. "Modal Factor" means the applicable factor specified in the Schedule, which is used to determine the Premium, and will be as follows: i) for annual Premium payment mode (1.00); ii) for semi-annual Premium payment mode (0.52); iii) for quarterly Premium payment mode (0.265); iv) for monthly Premium payment mode (0.09);
- 14. "**Nominee**" means nominee nominated by You in accordance with Section 39 of Insurance Act, 1938 as amended from time to time, to receive the benefits under the Rider and whose name is mentioned in the Schedule;
- 15. "Policy" means the Policy to which this Rider is attached and forms a part of;
- 16. "**Revival Period**" means a period of 2 (Two) years from the due date of the first unpaid Rider Premium;
- 17. "**Rider**" means this rider contract containing these terms and conditions;
- 18. "**Rider Premium**" means an amount specified in the Schedule, payable by You, by the due dates to secure the benefits under the Rider, excluding service tax or any other taxes, cesses or levies, if any;
- 19. "Rider Guaranteed Death Benefit" means an amount which is highest of the following amounts:
 - (i) 10 (Ten) times the Annualised Rider Premium;
 - (ii) 105% (One Hundred Five Percent) of all Rider Premiums received by Us till the date of death of the Life Insured; or
 - (iii) Rider Sum Assured
- 20. "**Rider Sum Assured**" means an amount as specified in the Schedule, which is payable on the death of the Life Insured;
- 21. "Rider Term" means the term of this Rider as specified in the Schedule;
- 22. "**Schedule**" means the policy schedule and any endorsements attached to and forming part of the Policy and Rider and if any updated Schedule is issued, then, the Schedule latest in time;
- 23. "Underwriting Policy" means an underwriting policy approved by Our board of directors;
- 24. "We", "Us" or "Our" means Max Life Insurance Company Limited; and

💪 A Max Financial Services and 🍊 MS Joint Venture



25. "You", "Your" or "Policyholder" means the policyholder as named in the Schedule, who is the policyholder under the Policy and Rider.

PART C RIDER FEATURES, BENEFITS & RIDER PREMIUM PAYMENT CONDITIONS

1. ELIGIBILITY FOR RIDER BENEFITS

- 1.1. This Rider has been written on a single life basis.
- 1.2. The minimum Age of the Life Insured on the Date of Commencement of Risk under Rider should be 18 (Eighteen) years.
- 1.3. The maximum Age of the Life Insured on the Date of Commencement of Risk under Rider cannot exceed 65 (Sixty Five) years.
- 1.4. The maximum Age of the Life Insured on the Maturity Date cannot exceed 70 (Seventy) years.
- 1.5. This Rider can be attached with the Policy at any time subject to minimum Rider Term of 5 (five) years as on the Date of Commencement of Risk under Rider which will not be more than 35 (Thirty Five) years..

2. BENEFITS

2.1. Rider Death Benefit

In addition to any amount payable under the Policy, We will pay the Rider Guaranteed Death Benefit in lump sum if the Life Insured dies during the Rider Term when this Rider and the Policy are in force.

2.2. Maturity Benefit

This Rider does not acquire any maturity value and hence no amount is payable on Maturity Date.

3. PREMIUM

- 3.1. You may pay the Rider Premiums in annual, semi-annual, quarterly or monthly payment modes, as specified in the Schedule provided that the Rider Premium payment mode under this Rider shall always be same as the Premium payment mode of the Policy and can only be changed with the change of Premium payment mode of the Policy. The Rider Premium will change, if the Rider Premium payment mode is changed by You.
- 3.2. Subject to Section 1.5 of Part C, the Rider can be added or removed from the Policy at any time during the Policy Year. If this Rider is added in between 2 (Two) Policy Anniversaries, then for the first applicable Policy Year when the Rider is added, You will be required to pay the proportionate Rider Premium for the remaining





period of that Policy Year. The addition of the Rider shall take effect only after We have approved the same in accordance with Our Underwriting Policy and communicated Our decision to You in writing.

- 3.3. You can pay Rider Premiums at any of Our offices or through Our website www.maxlifeinsurance.com or by any other means, as informed by Us. Any Premium paid by You will be deemed to have been received by Us only after the same has been realized and credited to Our bank account.
- 3.4. The Premium payment receipt will be issued in Your name, which will be subject to realization of cheque or any other instrument/medium.

4. LAPSATION OF RIDER

4.1 If the Premium is not received by the end of the Grace Period, the Rider will lapse and no benefits under the Rider will be payable.





PART D SERVICING CONDITIONS APPLICABLE TO THE RIDER

1. SURRENDER VALUE

1.1 It being a term Rider, no surrender value is payable.

2. LOANS

2.1 You are not entitled to any loans under this Rider.

3. **REVIVAL OF THE RIDER**

- 3.1. A Lapsed Rider can be revived at Our discretion, within the Revival Period;
 - 3.1.1 on receipt of Your written request to revive the Rider by Us;
 - 3.1.2 if You produce an evidence of insurability of Life Insured at Your own cost which is acceptable to Us; and
 - 3.1.3 on payment of all overdue Rider Premiums to Us with late fee and/or interest at such rate as may be determined by Us from time to time.
- 3.2. The revival of the lapsed Rider shall take effect only after We have approved the same in accordance with Our Underwriting Policy and communicated Our decision in writing. The benefits under the lapsed Rider shall be revived upon such revival without interest. If a Lapsed Rider is not revived within the Revival Period, this Rider shall terminate without value on the expiry of the Revival Period.
- 3.3. The Rider cannot be revived beyond the Rider Term.

4. **PAYMENT OF RIDER BENEFITS**

- 4.1. The benefits under this Rider will be payable only on submission of satisfactory proof of the Life Insured's death to Us. The benefits under this Rider will be payable to the Claimant.
- 4.2. Once the benefits under this Rider are paid to the Claimant, the same will constitute a valid discharge of Our liability under this Rider.

5. TERMINATION OF THE RIDER

- 5.1. The Rider shall terminate upon the happening of the first of the following events:
 - 5.1.1 on the date on which We receive free look cancellation request;





- 5.1.2 on the payment of the benefit under this Rider on Life Insured's death or the date of intimation of repudiation of the claim by Us;
- 5.1.3 on the expiry of the Revival Period, if the Lapsed Rider has not been revived;
- 5.1.4 on the Maturity Date or the date on which the Policy is surrendered, lapsed, converted to a reduced paid-up policy, terminated, matured or cancelled for any reason;
- 5.1.5 on the expiry of the Premium payment term under the Policy;
- 5.1.6 on receipt of Your written request for cancellation of this Rider effective from the next Policy Anniversary after the completion of the free look period;
- 5.1.7 on the Policy Anniversay following or coinciding with Life Insured attaining Age of 70 years; or
- 5.1.8 on cancellation/ termination of this Rider by Us on grounds of misrepresentation, fraud or nondisclosure established in terms of Section 45 of the Insurance Act, 1938 as amended from time to time.





PART E RIDER CHARGES

APPLICABLE FEES/ CHARGES UNDER THIS RIDER

This Rider is a Non-Linked Rider therefore, Part E is not applicable to this Rider.





PART F GENERAL TERMS & CONDITIONS

1. TAXES

- 1.1 All Rider Premiums are subject to applicable taxes, cesses, levies including service tax and education cess which will entirely be borne by You and will always be paid by You along with the payment of Rider Premium. If any imposition (tax or otherwise) is levied by any statutory or administrative body under the Rider, We reserve the right to claim the same from You. Alternatively, We have the right to deduct the amount from the benefits payable by Us under the Rider.
- 1.2 Tax benefits and liabilities under the Rider are subject to prevailing tax laws. Tax laws and the benefits arising thereunder are subject to change. You are advised to seek an opinion of Your tax advisor in relation to the tax benefits and liabilities applicable to You.

2. GRACE PERIOD

- 2.1 The Rider Premium is due and payable by the due date specified in the Schedule. If the Rider Premium is not paid by the due date, You may pay the same during the Grace Period without any interest.
- 2.2 During the Grace Period, if the overdue Rider Premium is not paid and the Life Insured dies, then, We will pay the death benefit after deducting the said overdue Rider Premium.

3. CLAIM PROCEDURE

3.1 As per base Policy.

4. DECLARATION OF THE CORRECT AGE

4.1. Declaration of the correct Age and/ or gender of the Life Insured is important for Our underwriting process and calculation of Premiums payable under the Rider. If the Age and/or gender declared in the Proposal Form is found to be incorrect at any time during the Rider Term or at the time of claim, We may revise the Premium with interest and/or applicable benefits payable under the Rider in accordance with the premium and benefits that would have been payable, if the correct Age and/ or gender would have made the Life Insured eligible to be covered under the Rider on the Date of Commencement of Risk under Rider.

5. FRAUD, MISREPRESENATION AND FORFEITURE

5.1 Fraud, misrepresentation and forfeiture would be dealt with in accordance with provisions of Section 45 of the Insurance Act, 1938 as amended from time to time. [A leaflet containing the simplified version of the provisions of the above section is enclosed in Annexure – (1) for reference]





6. SUICIDE EXCLUSION

6.1 Notwithstanding anything stated herein, if the Life Insured commits suicide, whether sane or insane, within 12 (Twelve) months from the Date of Commencement of Risk under Rider or from the date of revival of the Rider, all risks and benefits under the Rider will cease and no benefits will be payable. In such an event, We will only refund the Rider Premiums received by Us, to the Claimant.

7. TRAVEL AND OCCUPATION

7.1 There are no restrictions on travel or occupation under this Rider.

8. NOMINATION

8.1 Nomination is allowed as per Section 39 of the Insurance Act, 1938 as amended from time to time. [A leaflet containing the simplified version of the provisions of the above section is enclosed in Annexure – (2) for reference]

9. ASSIGNMENT

9.1 Assignment is allowed as per Section 38 of the Insurance Act, 1938 as amended from time to time. [A leaflet containing the simplified version of the provisions of the above section is enclosed in Annexure – (3) for reference]

10. RIDER CURRENCY

10.1. As per base Policy.

11. ELECTRONIC TRANSACTIONS

11.1 As per base Policy.

12. DUPLICATE RIDER

12.1 In case of loss of this Rider document, You may contact our nearest branch office to know the requirements for issuance of a duplicate Policy or Rider. The duplicate Rider shall be issued without any charge.

13. AMENDMENT

13.1 As per base Policy.

14. REGULATORY AND JUDICIAL INTERVENTION

- 14.1 As per base Policy.
- **15.** FORCE MAJEURE





15.1 As per base Policy.

16. COMMUNICATION AND NOTICES

- 16.1. As per base Policy.
- 17. GOVERNING LAW AND JURISDICTION
- 17.1 As per base Policy.





PART G

GRIEVANCE REDRESSAL MECHANISM AND OMBUDSMAN DETAILS

1. DISPUTE REDRESSAL PROCESS UNDER THE RIDER

1.1. All consumer grievances and/or queries may be first addressed to Your agent or Our customer helpdesk as mentioned below:

Max Life Insurance Company Limited Plot 90A, Sector 18, Gurugram, 122015, Haryana, India Toll Free No. – 1800 200 4006 Email: <u>service.helpdesk@maxlifeinsurance.com</u>

- 1.2. If Our response is not satisfactory or there is no response within 15 (Fifteen) days:
 - 1.2.1. the complainant or his legal heirs may file a written complaint with full details of the complaint and the complainant's contact information to the following official for resolution:

Head Operations and Customer Services, Max Life Insurance Company Limited Plot No. 90A, Sector 18, Gurugram, 122015, Haryana, India Toll Free No. – 1800 200 4006 Email: <u>manager.services@maxlifeinsurance.com;</u>

1.2.2. the complainant or his legal heirs may approach the Grievance Cell of the IRDAI on the following contact details:

IRDA Grievance Call Centre (IGCC) Toll Free No:155255 or 1800 4254 732 Email ID: complaints@irda.gov.in

- 1.2.3. You can also register Your complaint online at http://www.igms.irda.gov.in/
- 1.2.4. You can also register Your complaint through fax/paper by submitting Your complaint to:

Consumer Affairs Department Insurance Regulatory and Development Authority of India 9th floor, United India Towers, Basheerbagh Hyderabad – 500 029, Andhra Pradesh Fax No: 91- 40 – 6678 9768

- 1.3. If You are not satisfied with the redressal or there is no response within a period of 1 (One) month, the complainant or his legal heirs may approach Insurance Ombudsman at the address mentioned in Annexure A1 or on the IRDAI website www.irda.gov.in, if the grievance pertains to:
 - 1.3.1. any partial or total repudiation of a claim by Us;
 - 1.3.2. any dispute on the legal construction of the Policy in so far as such dispute relate to a claim;





- 1.3.3. delay in settlement of a claim;
- 1.3.4. any dispute with regard to the Premium paid or payable in terms of the Policy; or
- 1.3.5. non issuance of any insurance document after receipt of the Premium.
- 1.4. As per Rule 13(3) of the Redressal of Public Grievances Rules 1998, a complaint to the Insurance Ombudsman can be made only within a period of 1 (One) year after Our rejection of the representation or the date of Our final reply on the representation of the complainant, provided the complaint is not on the same matter, for which any proceedings before any court, or consumer forum or arbitrator is pending.





Annexure A List of Insurance Ombudsman

AHMEDABAD - Office of the Insurance Ombudsman, 6th Floor, Jeevan Prakash Bldg, Tilak Marg, Relief Road, Ahmedabad-380 001. Tel.:- 079-25501201/02/05/06 Email: <u>bimalokpal.ahmedabad@gbic.co.in</u>. (State of Gujarat and Union Territories of Dadra & Nagar Haveli and Daman and Diu.)

BENGALURU -Office of the Insurance Ombudsman, J24th Main Road, Jeevan Soudha Bldg., JP Nagar, 1st Phase, Ground Floor Bengaluru – 560 078. Tel.: 080-26652049/26652048Email: bimalokpal.bengaluru@gbic.co.in. (State of Karnataka)

BHOPAL - Office of the Insurance Ombudsman, 2nd Floor, Janak Vihar Complex, 6, Malviya Nagar, Bhopal(M.P.)-462 003. Tel.:- 0755-2769201/9202 Fax : 0755-2769203 Email: bimalokpal.bhopal@gbic.co.in (States of Madhya Pradesh and Chattisgarh.)

BHUBANESHWAR - Office of the Insurance Ombudsman, 62, Forest Park, Bhubaneshwar-751 009. Tel.:- 0674-2596455/2596003 Fax : 0674-2596429 Email: bimalokpal.bhubaneswar@gbic.co.in (State of Orissa.)

CHANDIGARH - Office of the Insurance Ombudsman, S.C.O. No.101-103,2nd Floor, Batra Building, Sector 17-D, Chandigarh-160017. Tel.:- 0172-2706468/2772101 Fax : 0172-2708274 Email:bimalokpal.chandigarh@gbic.co.in (States of Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir and Union territory of Chandigarh.)

CHENNAI- Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, Chennai-600 018.Tel.:- 044-24333668 /24335284 Fax : 044-24333664 Email: <u>bimalokpal.chennai@gbic.co.in</u> [State of Tamil Nadu and Union Territories - Pondicherry Town and Karaikal (which are part of Union Territory of Pondicherry).]

DELHI- Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building., Asaf Ali Road, New Delhi-110 002. Tel.:- 011-011-23234057/23232037 Fax : 011-23230858 Email: <u>bimalokpal.delhi@gbic.co.in</u> (States of Delhi)

GUWAHATI - Office of the Insurance Ombudsman, "Jeevan Nivesh", 5th Floor, S.S. Road, Guwahati-781 001 Tel.:- 0361-2132204/5 Fax : 0361-2732937 Email: <u>bimalokpal.guwahati@gbic.co.in</u> (States of Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura.)

HYDERABAD - Office of the Insurance Ombudsman, 6-2-46, 1st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, Hyderabad-500 004. Tel : 040-65504123/23312122 Fax: 040-23376599 Email: <u>bimalokpal.hyderabad@gbic.co.in</u> (States of Andhra Pradesh and Union Territory of Yanam – a part of the Union Territory of Pondicherry.)

JAIPUR- Office of the Insurance Ombudsman, Ground Floor, Jeevan Nidhi II, Bhawani Singh Road, Jaipur – 302005 Tel : 0141-2740363 Email: bimalokpal.jaipur@gbic.co.in (State of Rajasthan)

ERNAKULAM - Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., M.G. Road, Ernakulam-682 015. Tel : 0484-2358759/2359338 Fax : 0484-2359336 Email: <u>bimalokpal.ernakulam@gbic.co.in</u> [State of Kerala and Union Territory of (a) Lakshadweep (b) Mahe-a part of Union Territory of Pondicherry.]

KOLKATA - Office of the Insurance Ombudsman, Hindustan Building. Annexe, 4th Floor, C.R. Avenue, Kolkata-700 072. Tel : 033-22124339/22124346 Fax : 033-22124341 Email: <u>bimalokpal.kolkata@gbic.co.in</u> (States of West Bengal, Bihar, Sikkim, Jharkhand and Union Territories of Andaman and Nicobar Islands.)

LUCKNOW- Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2,

6th Floor, Nawal Kishore Road, Hazaratganj, Lucknow-226 001. Tel : 0522 -2231331/2231330 Fax : 0522-2231310 Email: bimalokpal.lucknow@gbic.co.in (States of Uttar Pradesh and Uttaranchal.)

MUMBAI - Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S.V. Road, Santacruz(W), Mumbai 400054. Tel : 022-26106960/26106552 Fax : 022-26106052 Email: bimalokpal.mumbai@gbic.co.in (State of Goa and Mumbai Metropolitan Region excluding Navi Mumbai and Thane)

PUNE - Office of the Insurance Ombudsman, 3rd Floor, Jeevan Darshan Bldg, N.C. Kelkar Road, Narayanpet, Pune – 411030. Tel: 020-41312555Email: <u>bimalokpal.pune@gbic.co.in</u> (State of Maharashtra including Navi Mumbai and Thane and excluding Mumbai Metropolitan Region.)

NOIDA - Office of the Insurance Ombudsman,4th Floor, Bhagwan Sahai Palace,Main Road, Naya Bans, Sector-15,Noida - 201301.Tel: 0120-2514250/51/53Email: <u>bimalokpal.noida@gbic.co.in</u> (State of Uttaranchal and the following Districts of Uttar Pradesh:Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Sharanpur.)

PATNA - Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, Patna – 800006, Tel No: 06122680952, Email id : bimalokpal.patna@gbic.co.in.(Bihar, Jharkhand.)

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